

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 17.11.2000

OA 273/98

S.R.Navlia s/o Late Shri Panna Ram Navlia r/o 126, Vivek Vihar, New Sanganer Road, Sodala, Jaipur.

... Applicant

## Versus

1. Union of India through Secretary, Telecom Deptt., New Delhi.
2. General Manager Telecom District, Jaipur.
3. Shri Babu Lal, Section Supervisor, O/o GMTD, Jaipur.
4. Shri R.H.Sudhir, Section Supervisor O/o GMTD, Jaipur.

... Respondents

**CORAM:**

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.R.K.Sharma

### For the Respondents

... Mr. Sanjay Pareek

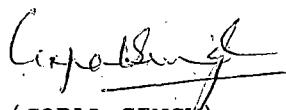
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O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

In this application u/s 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the order of reversion dated 30.12.96 and seek direction to quash and set aside the order of reversion and also the order dated 26.11.97, by which a review DPC was held.

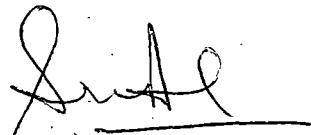
2. It appears that the applicant was promoted on the post of Senior Section Supervisor vide order dated 28.6.96. on the recommendations of the DPC held for this purpose but Shri R.H. Sudhir, whose currency period of penalty was over on 13.6.96, made representation to the department to promote him on the post for

which he could not be promoted earlier due to the currency of penalty against him. The review DPC was held and the review DPC considered the case of the applicant and found that Shri R.H.Sudhir and Babu Lal, who were senior to the applicant S.R.Navlia and Jagdish Prasad, are suitable for promotion against the short fall vacancy of Scheduled Caste quota under BCR Scheme and recommended their names for promotion. Therefore, Shri S.R.Navlia and Jagdish Prasad were reverted and on the recommendations of the DPC the impugned order of reversion was passed. In our considered view, the impugned order of reversion does not suffer from any infirmity and we have no basis to interfere with the impugned order. Therefore, the OA is dismissed as having no merits with no order as to costs.



(GOPAL SINGH)

MEMBER (A)



(S.K.AGARWAL)

MEMBER (J)